

Imphal, the 29th October, 2025

No. HCM/1/96/BENCH: In supersession of all earlier notifications in this regard, it is hereby informed to all the learned members of the Bar and litigants that Hon'ble The Chief Justice is pleased to constitute following Benches to deal with the subjects given in the table below w.e.f. 01.11.2025:-

In supersession of all earlier notifications in this

regard, it is hereby informed to all the learned members of the Bar and litigants that Hon'ble The Chief Justice is pleased to constitute following Benches to deal with the subjects given in the table below w.e.f. 01.11.2025:-

Name of Bench	Subject Matters
DIVISION BENCH	
The Chief Justice's Division Bench	All matters which are to be heard by a Division Bench
SINGLE BENCH - I	
Hon'ble The Chief Justice	1) CRP(CRP Art.227) except encroachment/ eviction matters
	2) Arb. Application u/s 11 of the Arbitration and Conciliation Act, 1996
	3) Election Petitions
	4) Transfer Petitions (C) & (Cril.)
	5) Specially ordered cases
SINGLE BENCH – II	
Hon'ble Mr. Justice A. Bimol Singh	1) WP(C)s – Service Matters
	2) All Civil matters including RFAs & RSAs
	3) Election Petitions
	4) LA
	5) Contempt Cases
	6) Arb. Application u/s 9 of the Arbitration and Conciliation Act, 1996
SINGLE BENCH - III	
Hon'ble Mr. Justice A. Guneshwar Sharma	1) WP(C)s – other than service matters
	2) All Cril. matters
	3) Election Petitions
	4) Contempt cases
	5) Arb. Application u/s 34 of the Arbitration and Conciliation Act, 1996 and any other application, except an application u/s 9 & 11 of the said act.
	6) CRP (Art. 227) (encroachment/ eviction matter)

Note:

1. All Contempt Cases will be placed before the Hon'ble Single Bench or Division Bench which passed the order out of which the contempt arise. Contempt Cases arising out of order passed by Hon'ble Chief Justice shall be placed before the Hon'ble Chief Justice on the administrative side for assigning.
2. In Contempt Cases arising out of the order passed by Single Judge, if the Hon'ble Single Judge is not in office owing to retirement/elevation/transfer/or any other reason, the matter will be placed before the Hon'ble Chief Justice for assigning.
3. Contempt petition arising out of the orders made by Division Bench (other than Division Bench of HMJ A. Bimol Singh and HMJ A. Guneshwar Sharma) shall be placed before the Hon'ble Chief Justice's Bench with the Hon'ble Judge who is a party in the Division Bench which made the order out of which the Contempt arises. If both the Hon'ble Judges which made the order are not available, the Contempt Case will be listed before the Hon'ble Chief Justice's Division Bench, including suo motu Cases.
4. All matters reserved for Judgment/Order and part heard matters shall continue to be heard/dealt by the same Bench.
5. Hon'ble Judges sitting in Hon'ble Division Benches, after exhausting their lists, may sit singly for taking up Single Bench cases.
6. Matters may also be listed before any Bench as per the order of the Hon'ble Chief Justice.
7. In the event Division Bench matters cannot be listed for hearing before the regular Bench as per the dates given, they will be listed on the immediately succeeding Friday. Interim orders in such matters shall stand extend till the next actual hearing.

By Order etc.

Sd/-

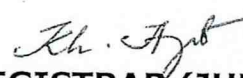
(KH. AJIT SINGH)
REGISTRAR (JUDL.)
HIGH COURT OF MANIPUR

Endt. No. HCM/1/96-BENCH/22172-89

Imphal, the 29th October, 2025

Copy to:

1. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
2. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
3. The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.
4. The Advocate General, Government of Manipur.
5. The Chairman, Bar Council of Manipur.
6. The Registrar General, High Court of Manipur.
7. The Registrar (Vigilance)/(Translation Wing)/(Admn.), High Court of Manipur.
8. The Government Advocates, Government of Manipur.
9. The Deputy Solicitor General of India, High Court of Manipur.
10. The President, High Court Bar Association, Manipur.
11. The President, AMBA, Manipur.
12. All the Joint Registrars, High Court of Manipur.
13. All the Deputy Registrars, Language Officer, High Court of Manipur.
14. All the Assistant Registrars/Court Managers Gr. II, Librarian, High Court of Manipur.
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REGISTRAR (JUDL.)
HIGH COURT OF MANIPUR
